

ITEM NO.29

Court 7 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1225/2020

SANTHOSH MATHAI & ANR.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR IA No.107983/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 28-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Mathews Nedumpara, Adv.
Ms. Nikita Panhankar, Adv.
Ms. Maria Nedumpara, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

Mr. C.U. Singh, Sr. Adv.
Mr. S. Sreekumar, Sr. Adv.
Mr. E. M. S. Anam, AOR
Mr. M.S. Vishnu Sankar, Adv.
Ms. Viddusshi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the petitioners.

We are of the view that the prayers made in this writ petition filed under Article 32 of the Constitution cannot be entertained. This writ petition is only misconceived and is, thus, dismissed.

Pending application stands disposed of.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER